GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF PHARMACEUTICALS

LOK SABHA UNSTARRED QUESTION NO. †1148 TO BE ANSWERED ON 25th JULY, 2025

Sale of Medicines at Higher Price

†1148. Shri Azad Kirti Jha:

Shri Chandra Prakash Choudhary:

Shri Sanatan Pandey:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether some pharmaceutical companies are selling medicines at prices higher than the price fixed by the National Pharmaceutical Pricing Authority (NPPA);
- (b) if so, the details thereof, State-wise;
- (c) whether the NPPA has taken any action or issued notices against such companies till date; and
- (d) if so, the details thereof along with the outcomes of the same?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) to (d): The National Pharmaceutical Pricing Authority (NPPA) monitors the prices of medicines on an ongoing basis and wherever pharmaceutical companies are found to be overcharging the consumer in sale of medicine, it initiates action against such companies in accordance with the provisions of the Drugs (Prices Control) Order, 2013.

During the period from 31.3.1979 to 31.3.2025, NPPA has initiated action in 2,605 cases of overcharging, involving overcharged amount, along with interest and penalty thereon, of ₹9,950.10 crore. During the said period, an amount of ₹1,418.80 crore has been recovered from the companies concerned in these cases. NPPA has informed that it does not maintain State-wise data of cases of overcharging. However, detailed list of overcharging cases where demand notices have been issued is available on the website of NPPA (www.nppa.gov.in).
